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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE PRANAY VERMA  
ON THE 26<sup>th</sup> OF APRIL, 2024**

**MISC. CRIMINAL CASE No. 1333 of 2024**

**BETWEEN:-**

**SIDDHARTH JAISWAL S/O SHRI MAHESH JAISWAL,  
AGED ABOUT 31 YEARS, OCCUPATION: BUSINESS, R/O  
VILLAGE RAJGARH, TEHSIL SARDARPUR, DIST. DHAR  
(MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI VIJAY PRABHAKAR SARAF - ADVOCATE)***

**AND**

- 1. STATE OF MADHYA PRADESH THROUGH  
PRINCIPAL SECRETARY (HOME) VALLABH  
BHAWAN, MANTRALAYA, BHOPAL (MADHYA  
PRADESH)**
- 2. SUPERINTENDENT OF POLICE DISTRICT DHAR  
(MADHYA PRADESH)**
- 3. THANA PRABHARI/STATION HOUSE OFFICER  
THROUGH P.S. SAGOR DISTRICT DHAR (MADHYA  
PRADESH)**

**.....RESPONDENTS**

***(BY SHRI VISHAL PANWAR - PANEL LAWYER)***

.....  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

Learned counsel for the petitioner after arguing for a while prays for withdrawal of the petition with liberty to raise all the grounds as raised in this petition before the trial Court itself at the stage of framing of charge.

Prayer is allowed and the petition is dismissed as withdrawn with the

liberty prayed for.

jyoti

**(PRANAY VERMA)  
JUDGE**

